

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 18TH DAY OF JULY, 2000

Original Application No. 58 of 1998

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

HON.MR.S.DAYAL, MEMBER(A)

Nidesh Kulshreshtha, Son of Shri Prem Chand,
R/o Mohalla Alizai, Shahjahanpur-242 001

.... Applicant

(By Adv: Shri R.C.Pathak)

Versus

1. Union of India through Secretary
Ministry of Urban Development,
New Delhi.
2. The Superintending Engineer,
Central Public Works Department,
Agra Circle, 416 Mandi Sayeed Khan,
Agra 282 002
3. Executive Engineer,
Central Public Works Department,
Agra Circle, Agra.

.... Respondents

(By Adv: Shri Satish Mandhyan)

O R D E R (Oral)

(By Hon.Mr.Justice R.R.K.Trivedi, V.C.)

This application has been filed challenging the order dated 27.11.1997(Annexure 1) to the application passed by the Executive Engineer (Chief) Central Public Works Department, Agra. By the aforesaid order application of the applicant appearing in the test for recruitment of Junior Engineer has been rejected on the ground that he is over age. It is not disputed that applicant over age, but it has been submitted that under Rules relaxation in age may be granted by Secretary,Ministry of Urban Development,Union of India for which an application has been made which has not yet been decided. Considering the facts and circumstances we do not find any illegality in the order impugned. The Authority

:: 2 ::

competent to grant any relaxation is different. The applicant may pursue before the same. This application is accordingly disposed of finally with the direction ^{to} the Secretary Ministry of Urban Development ,Union of India, New Delhi to decide the application of the applicant, if already not decided, within two months from the date of receipt of copy of this order. No order as to costs.

MEMBER(A)

VICE CHAIRMAN

Dated: 18th July, 2000

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